

## Regarding cases filed against SC/ST youths across the country-laid

**ADV. CHANDRA SHEKHAR (NAGINA):** I highlight the injustice faced by SC/ST youth following the peaceful Bharat Bandh protest in April 2018. The protest was in response to the Supreme Court's dilution of the SC/ST (Prevention of Atrocities) Act, which aimed to express legitimate concerns over systemic discrimination and violence against marginalized communities. Alarmingly, numerous false cases were filed against SC/ST youth allegedly across various states, unfairly criminalizing them for their rightful protest. This act not only violates their constitutional rights but also further marginalizes these already oppressed communities. I urge upon the Government to take immediate action to withdraw all alleged false cases filed against these youth and to conduct a thorough investigation into the misuse of power by authorities during these incidents. Those found responsible for filing false cases must be held accountable. Furthermore, the Government should provide adequate compensation to the falsely implicated individuals, acknowledging the trauma and suffering they have endured. Additionally, suitable employment opportunities, including Government jobs, should be offered to help them rebuild their lives and secure their futures. This is a call for justice, equality, and fairness principles enshrined in our Constitution.

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? (व्यवधान)

**माननीय अध्यक्ष :** श्री सुदीप बंदोपाध्याय जी, आप क्या कहना चाहते हैं?

? (व्यवधान)

**SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):** Sir, 18 per cent GST is being charged upon life insurance premium and medicines. We demand it to be withdrawn immediately. ? (*Interruptions*) This GST is anti-people. This GST is adversely affecting the people of India. I propose that this proposal should be rolled back ? (*Interruptions*)

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**12.08 hrs**